

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:7129  
ANSWERED ON:18.05.2012  
MISUSE OF FUNDS BY NGOS  
Ram Shri Purnmasi

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government proposes to devise/frame stringent norms/guidelines to control/regulate office/ travel expenses of Non Government Organisations (NGOs) and prevent misuse of public money/funds by NGOs.
- (b) if so, the details thereof;
- (c) the action taken by the Government to check misuse of funds by NGO's.
- (d) the details of NGOs working for the welfare of tribals indicating the quantum of funds released NGO-wise and the extent to which the tribal benefited from these schemes etc.; and
- (e) the details and nature of complaints concerning misuse of funds by NGOs received by the Government during the last two years and the corrective action taken by the Government?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a) to (c): As per the existing guidelines, it is permissible for NGOs to utilize upto Rs.10,000/- per annum for conveyance and Travelling Allowance for staff and upto Rs.15,000/- per annum for contingencies/office maintenance. All NGOs are required to submit their annual audited accounts where expenditure details are given. In case excess expenditure is reported on this account the amount is either not reimbursed or it is deducted from their entitlement as the case may be. At present there is no proposal to revise these guidelines.

(d): NGO-wise detail of funds released during 2011-12 is at Annex-I. Objective of partnership with Voluntary Organizations is to supplement Government efforts and to have a wider reach in implementing tribal welfare and development programmes. By implementing projects, Voluntary Organizations have been able to reach beneficiaries also in the remote tribal areas while adding to the coverage by the Government.

(e): The details and nature of complaints concerning misuse of funds by NGOs received by this Ministry during the last two years and corrective action taken by the Ministry is at Annex-II.